

the system of proportional representation by means of single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language *vice* Shri S.B. Chavan resigned from the Committee."

MR. DEPUTY SPEAKER : The question is :

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language *vice* Shri S.B. Chavan resigned from the Committee."

The Motion was adopted.

#### MATTERS UNDER RULE 377

[*English*]

- (i) Establishment of High Power T.V. Transmitters at Visakhapatnam and Vijayawada

MR. DEPUTY SPEAKER : Now Shri Bhattam.

SHRI BHATTAM SRIRAMA MURTY (Visakhapatnam) : The Government previously announced a crash programme to set up a 10 KW T.V. transmitter at Visakhapatnam, besides completing the high power T.V. station at Vijayawada at Kondapalli; these projects have not so far come through.

The total population coverage by the T.V. transmitters in Andhra Pradesh is only 204.55 lakhs, out of 6.9 crores, which comes to about 35%, as against the targeted coverage range of 70%. Hence more number of T.V. transmitters are required to cover the target. The Government may take immediate steps to install T.V. transmitters in all districts not so far covered. The Government should establish high power transmitters at Visakhapatnam and Vijayawada at the earliest.

A T.V. studio complex at Hyderabad should be set up immediately since the State

Government have already provided the required land to the Doordarshan authorities. The Government should also directly telecast original live programmes from the LPTs instead of relaying the Delhi telecasts which are mainly in Hindi. The programmes originating from Hyderabad should depict the Telugu culture. The Government should also establish a second channel for Hyderabad T.V. transmitters.

I urge on the Government to take expeditious action on the above.

- (ii) Need to provide direct rail link between western part of Orissa and Bhubaneswar by introducing Mahanadi Express

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : There is no direct rail link between western part of Orissa and the State Capital Bhubaneswar. As a result People from western part of Orissa would travel either through Andhra Pradesh or through Bihar and West Bengal by rail to arrive at the State Capital—Bhubaneswar. There is, therefore, a long standing demand for introduction of Mahanadi Express from Sambalpur to Bhubaneswar. This will benefit the people of Sambalpur, Bolangir, Kalahandi, Korapur, Ganjam and Puri as well as Vizianagaram and Srikakulam Districts of Andhra Pradesh.

When new trains are now being introduced, I urge upon the Government to introduce immediately Mahanadi Express for providing direct rail link to the people of western part of Orissa with Orissa's State Capital, Bhubaneswar.

- (iii) Regular payment of rent or allotment of alternative land to the landless Harijans and refugees whose lands have been acquired for construction of a defence channel in Jammu district of J and K

SHRI JANAK RAJ GUPTA (Jammu) : A large number of landless Harijans and refugees from Pakistan occupied areas of J and K State have been allotted evacuee lands in Tehsils, Ranbir Singh Pura, Bishnab, Somba and Akhnoor in Jammu District, J and K State. A portion of their allotted lands has been acquired by the Government

of India for the construction of Defence channel or rental basis. But for the last about three-four years, no rent has been paid to the landless allottees, and only 80 per cent of the amount is being paid to refugee allottees. This is creating great anxiety amount the Poor allottees. It is, therefore, requested that the amount of rent be paid to them regularly or alternate lands should be allotted to them.

[*Translation*]

(iv) Need to start welfare schemes for women in Karol Bagh area of Delhi

SHRIMATI SUNDERWATI NAWAL PRABHAKAR (Karol Bagh) : Mr. Deputy Speaker, Sir, I would like to raise in the House a very important issue under rule 377, relating to the cause of women. My Karol Bagh constituency is predominantly a Schedule Caste area and I want that the following programmes for women should immediately be started there :

1. Programmes for imparting education to girls, women and adults.
2. Establishment of Gymnasiums for girls.
3. Employment opportunities for women on part-time basis. Skilled women should be provided with spinning wheel, sewing machines and so on.
4. Establishment of a Health and maternity Centre for women.

I would request the Minister for Women Welfare to ensure that the said suggestions are implemented at the earliest.

[*English*]

(v) Need to direct the Registrar General of India to conduct a survey of different ethnic group in Ladakh for granting Scheduled Tribes States

SHRI P. NAMGYAL (Ladakh) : The Article 342 of the Constitution of India has been made applicable to the State of Jammu and Kashmir recently by a Notifica-

tion issued by the Government of India. Application of this Article of the Constitution will now meet the long standing demand of the Ladakhis for grant of Scheduled Tribe status to them. Towards this end, the Registrar General of India is required to conduct a survey of the different ethnic groups of the region which needs to be expedited.

I, therefore, urge upon the Government of India to issue early necessary instructions to the Registrar General of India to depute his team to Ladakh without any further delay.

[*Translation*]

(vi) Need to reconsider the decision regarding closure of sub-post offices in the rural areas of U.P.

SHRI JAGDISH AWASTHI (Bilhaur) : Mr. Deputy Speaker, Sir, I want to raise the following matter under Rule 377. In some districts of Uttar Pradesh, particularly in the rural areas of Kanpur, sub post offices are being closed which will hamper mail distribution and the old employees of these post offices will face unemployment. It will spread discontent among the rural people.

Therefore, the communications Minister is requested to reconsider the case sympathetically and the post offices should not be closed so that the rural people could get their mail on time as has been the case in the past.

[*English*]

(vii) Need to abolish contract system in Chromite mines in Orissa

SHRI SARAT DEB (Kendrapara) : There are thousands of labourers working in the chromite mines in Orissa. They all belong to tribal population. They have been working on contract basis. The labour Ministry *vide* its notification issued in 1984 abolished the contract system in chromite mines. The said notification has not yet been implemented by the field officers of the Labour Ministry. These workers are being paid less than minimum wages. They are being exploited by the contractors. Old